

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Chief Justice's Secretariat)

ORDER

No. 272

Dated: 07.06.2016

Consequent upon the approval by Hon'ble the Chief Justice, of the recommendations of Hon'ble Committee constituted for Compassionate Appointment, sanction is hereby accorded to the temporary appointment of the following candidates in Jammu Province in terms of J&K Compassionate Appointment Rules, 1994, notified vide SRO-43 dated 22.02.1994:

1. *Shri Cherry Deep Sharma S/o Pardeep Sharma R/o Bhagwati Nagar, Jammu is temporarily appointed as Junior Assistant in the Pay Band of Rs. 5200-20200 + Grade Pay of Rs. 1900/- and posted as Copyist/Junior Assistant in the Court of Excise Magistrate, Jammu against available vacancy.*
2. *Shri Dinesh Khajuria S/o Brij Mohan R/o Kishanpur, Billawar, Kathua is temporarily appointed as Junior Assistant in the Pay Band of Rs. 5200-20200 + Grade Pay of Rs. 1900/- and posted as Copyist/Junior Assistant in the Court of Munsiff, Hiranagar against available vacancy.*

Note:

- i) *The appointees are directed to join their place of postings within a period of 21 days from the date of issuance of this order;*
- ii) *The Presiding Officers before whom Candidates have to join are directed to get all the testimonials of appointees verified from the concerned authorities.*
- iii) *The appointee shall give an undertaking in the shape of an affidavit duly attested by a Judicial Magistrate 1st Class to the effect that in case adverse report about his character and antecedents is received from the Inspector General of Police, CID, Jammu & Kashmir to whom a reference shall be made by the concerned Presiding Officer, his appointment shall be deemed to be cancelled ab-initio and he shall have no claim on his appointment.*
- iv) *The salary of the appointee shall not be drawn and disbursed unless a satisfactory report in respect of (ii) & (iii) above is received.*

By Order.


(Mohammad Yousuf Akhoun)
Principal Secretary to
Hon'ble the Chief Justice

Dated: 07-06-16


No. 410-16 IPSY

Copy to the:-

- 1 Registrar General, High Court of J&K, Jammu.
- 2 Registrar Vigilance, High Court of J&K, Jammu.
.....for information.


- 3 Pr. District & Sessions Judge, Jammu/Kathua for information and necessary action.
- 4 Special Excise Magistrate, Jammu.
- 5 Munsiff/JMIC, Hiranagar
..... for information and necessary action.

6. Shri _____
for compliance.

- ✓ 7. I/C NIC for uploading in High Court Website.


(G.M. Rarray)
Joint Registrar.


07/06/16


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